

**The Goa Command Area Development
(Amendment) Bill, 2022**

(Bill No. 21 of 2022)

A

BILL

*further to amend the Goa Command Area
Development Act, 1997.*

Be it enacted by the Legislative Assembly of Goa, in the Seventy Third year of the Republic of India as follows:-

1. Short title, extent and commencement.—

“ (1) This Act may be called the Goa Command Area Development (Amendment) Act, 2022.

(2) It shall extend to the areas as specified in the Schedule and such other areas, as the State Government may, by notification in the Official Gazette specify.

(3) It shall come into force at once.

2. Amendment of section 35— In Goa Command Area Development Act, 1997, (herein after referred to as the “Principal Act”), in Section 35 clause (1):-

For sub-clause (g) the following sub-clause may be substituted, namely:-

“ (g) uses water unlawfully or unauthorisedly or agrees to or allows to grow any crops in contravention of any notification under this Act shall, on conviction, be punished with fine

— 2 —

which shall not be less than five thousand rupees, but may extend to ten thousand rupees :

Provided that in case of a continuing offence, a fine not exceeding five hundred rupees per day shall also be imposed during the period of the continuance of the offence”.

— 3 —

The Bill has been passed by the Legislative
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA COMMAND AREA DEVELOPMENT
(AMENDMENT) BILL, 2022**

(Bill No. 21 of 2022)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

